

(c) the number of cases in which charge-sheets have been filed in the courts; and

(d) the steps taken to dispose of the remaining cases expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) The information is as under:

Year	No. of officers involved
1989	6
1990	4

(c) One.

(d) 1 case has been reported for Regular Departmental Action. 1 case has been referred to the Department concerned for suitable action and 3 cases are being regularly monitored for expeditious disposal.

*[English]*

### Price of Levy Sugar

3107. SHRI ANKUSHRAO RAO-SAHAB TOPE:  
SHRI ANNA JOSHI:

Will the Minister of FOOD be pleased to state:

(a) whether the sugar factories in some states are undertaking the work relating to harvesting and transport of cane from the field to the factory;

(b) if so, whether the expenditure incurred thereon is included in the computation of levy sugar price for these zones; and

(c) if not, the reasons therefor and whether the Government propose to review the same while fixing the levy price?

### THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI

TARUN GOGOI): (a) Sugar factories in the States of Maharashtra and Gujarat and a few sugar factories in certain other States are reported to be undertaking work relating to harvesting and transport of cane from the field to the factory.

(b) and (c) Transport and harvesting costs of sugarcane to the extent they are included in the Statutory Minimum Price of sugarcane and the conversion cost schedules of the Bureau of Industrial Costs and Prices, are taken into account for fixing the ex-factory prices of levy sugar.

### Drinking Water Supply Schemes of Andhra Pradesh

3108. SHRI DATTATRAYA BANDARU:  
DR. D. VENKATESWARA RAO:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Andhra Pradesh have submitted proposals for some drinking water supply schemes for approval;

(b) if so, the details thereof and whether the Union Government have extended assistance to the State Government for the purpose; and

(c) if not, the reasons therefor and the time by which the schemes are likely to be approved and assistance granted?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAM-BHAI H. PATEL): (a) Yes, Sir.

(b) The details of the Projects submitted by State Government of Andhra Pradesh for bilateral assistance are as under:—

Sl. No.	Projects	Present Status
1.	Revised Project for drinking water supply at an estimated cost of Rs. 97.42 crores in two phases for 226 villages and 337 hamlets in Nalgonda district.	The Project was forwarded to the Netherlands Govt. for assistance. The Dutch authorities are considering assistance to the first phase of the Project with an estimated cost of about Rs. 38.63 crores.
2.	Project for rural water supply for 234 villages at an estimated cost of Rs. 17.11 crores in Uddanam area in Srikakulam district.	The Project is under consideration of the commission of European Communities (EEC).
3.	Kanigiri (Prakasam district) Project for 237 villages including 70 hamlets at an estimated cost of Rs. 84 crores.	The Project is under consideration of the Netherlands Government after first phase of Nalgonda Project.
4.	Revised rural water supply Project for 166 villages in Anantapur district at a cost of Rs. 40.80 crores.	The Project will be considered by the Dutch Authorities in the Second Priority.

(c) Approval of the above projects will depend on the response of the Netherlands Government and the EEC. As and when these projects are approved, the expenditure will be met out of bilateral assistance and the State Sector Minimum Needs Programme (MNP).

[Translation]

### Setting up of Industries in Tribal Areas

3109. SHRI SIMON MARANDI :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to develop the tribal areas of Bihar, West Bengal and Orissa known as the Jharkhand region by setting up industries there; if so, the details thereof;

(b) if not, the reasons therefor, and

(c) the time by which measures will be taken by the Government for the expansion of industries and to raise the living standard of persons of the above region ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN) : (a) to (c) Promotion of industries in rural sector including tribal areas primarily falls within the responsibility of the State Governments. The Central Government, however, supplements the efforts of the State Governments by way of measures like provision of cheap and easily available finance, transfer of technology, assisting in the provision of scarce and critical raw material and creation of institutional infrastructure at the all India level. In order to disperse industries in rural, semi-urban and tribal areas and to provide all the services and support to small entrepreneurs including those from amongst the tribals, under a single roof 422 District Industries Centres have been set-up covering all facilities to set-up industries in rural and tribal areas and ensure close linkages with agencies engaged in rural development. Such DICs are functioning in the tribal areas of Bihar, West Bengal and Orissa known as Jharkhand region.

During the Eighth Five Year Plan.